

(3)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 275/89

198

XXXXXX

DATE OF DECISION 18.8.1989

Shri D.D.Dudhwadekar & another Petitioners

Shri G.S.Walia Advocate for the Petitioner(s)

Versus

Union of India and others. Respondent(s)

Shri J.G.Sawant Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.Y.Priolkar, Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No



(U)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA.NO. 275/89

1. Shri D.D.Dudhwadekar
2. Shri S.P.Mishra
C/o. G.S.Walia, Advocate
89/10, Western Railway Employees
Colony, Matunga Road, Bombay-19. Applicants

vs.

1. Union of India through
General Manager, Central Railway,
Bombay V.T., Bombay.
2. General Manager, Central Railway,
Bombay V.T., Bombay.
3. Chief Workshop Manager,
Central Railway Workshop,
Matunga, Bombay. Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar

Appearances:

Mr.G.S.Walia
Advocate
for the applicants

Mr.J.G.Sawant
Advocate
for the respondents

ORAL JUDGMENT

Dated: 18.8.1989

Mr.G.S.Walia for the applicants and Mr.J.G.Sawant
for the respondents.

2. This is an application against notification dated 16.2.1989 by which the result of the examination held in the Office of the Chief Workshop Manager, Matunga on 24.1.1989 and 28.1.1989 for the post of Intermediate Apprentice Mechanics has been announced. The names of the two applicants have not been included in this notification. The grievance of these applicants is that the selection has not been conducted properly and in accordance with the Rules laid down in this behalf. They have, therefore, approached this Tribunal praying for directions for setting aside this notification and also directing the respondents to hold a fresh selection in accordance with the rules.

(S)

3. Mr.J.G.Sawant, Counsel for the respondents, who is present states on instructions from Mr.V.G.Andhalkar, Senior Personnel Inspector, Matunga, who is also present in the court, that the Competent Authority has already taken a decision to scrap the impugned panel which was announced by the impugned notification dated 16.2.1989. He also states that there is no specific decision at this stage regarding a fresh selection, but this is bound to follow soon.

4. The application accordingly does not survive and is therefore disposed of as withdrawn with no order as to costs, at the request of Mr. Walia, learned advocate who is present on behalf of the applicant.


(M.Y. Priolkar)
Member (A)

Judgment Ad. 1818189
Send to parties
on 11/9/89.


D. B. Desai
11/9/89